

readily be rectified. The violations observed were practice-specific, such as TLD badge not been issued and not related to built in safety, which enabled the institution to rectify the deficiencies in the defined period.

#### **Talks with Chinese Premier**

†\*289. SHRI MOHAN SINGH : Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) whether the Prime Minister went to participate in the Association of South East Asian Nations (ASEAN) Summit and met the Chinese Premier there; and

(b) if so, the initiative taken by Government to start dialogue on bilateral trade relations with China?

THE MINISTER OF EXTERNAL AFFAIRS (SHRI SALMAN KHURSHEED) :

(a) Yes, Sir. PM had a bilateral meeting with Chinese Premier Wen Jiabao on the sidelines of the 7th East Asia Summit at Phnom Penh on November 19, 2012.

(b) The two leaders, *inter-alia*, discussed ways to enhance bilateral economic cooperation and welcomed the fact that the 2nd India - China Strategic Economic Dialogue was to be held at New Delhi on 26 November, 2012. PM emphasized the need for greater market access in China for Indian exports of services, pharmaceutical products and software.

#### **Diversion of funds meant for tribals in Andhra Pradesh**

\*290. SHRI DEVENDER GOUD T. : Will the Minister of TRIBAL AFFAIRS be pleased to state:

(a) whether the Ministry is aware that there is diversion of funds meant for tribals to other areas in Andhra Pradesh;

(b) whether the State Government of Andhra Pradesh has agreed before the Planning Commission about the diversion;

(c) if so, the amount of money that has been diverted during the last ten years, year-wise; and

(d) the action the Ministry is going to take against Andhra Pradesh Government for diversion of funds meant for tribals?

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†Original notice of the question was received in Hindi.

THE MINISTER OF TRIBAL AFFAIRS (SHRI V. KISHORE CHANDRA DEO) : (a) and (b) As per the information made available to this Ministry by the Planning Commission and the State Government of Andhra Pradesh, no instance of diversion of funds meant for Tribals in Andhra Pradesh, has come to notice.

(c) and (d) Do not arise in view of reply to parts (a) and (b) above.

**Mutual flow of information pertaining to money laundering**

\*291. DR. V. MAITREYAN : Will the Minister of FINANCE be pleased to state:

(a) whether money coming into India from foreign countries for various purposes is monitored/scanned/probed;

(b) if so, the details thereof and the findings therefrom during the last three years, agency-wise;

(c) the action taken by Government in this regard so far;

(d) whether India has entered into a pact with other countries to share the mutual flow of information pertaining to money laundering and terror funding etc.;

(e) if so, the details thereof; and

(f) the action plan being taken by the concerned countries in this regard?

THE MINISTER OF FINANCE (SHRI P. CHIDAMBARAM) : (a) to (c)

(i) Money coming into India from foreign countries routed through Authorised Persons (APs) are monitored by the Reserve Bank of India in terms of provisions of FEMA 1999. Further money coming into India as FDI and export proceeds which are received through banking channel are also monitored by RBI to examine the bonafide of the trade transactions.

(ii) The Government also monitors the receipt and utilization of foreign contributions by any 'person' in the Country through the Foreign Contribution (Regulation) Act, 2010 and Foreign Contribution (Regulation) Rules, 2011 framed under the Act.

(iii) The Directorate of Enforcement has been vested with powers of search, seizure and thus is authorized to investigate into FEMA violations.

The Directorate of Enforcement has issued Show Cause Notices for contraventions of FEMA during the last three years as under: